

## NOTES OF THE REGISTRY

Dt. 16.8.2000

The applicant  
counsel prays for  
time to file rejoinder.  
Prayer allowed. Time  
granted till 30.8.2000  
as last chance to  
file rejoinder.

  
16/8/2000  
REGISTRAR

Rejoinder not  
filed.  
Date 29/8  
Replies

Dt. 30.8.2000

Both the applicant  
and his counsel are  
absent on call. No steps  
taken for filing rejoinder.  
Last chance is over.  
Put up to Bench for  
further orders.

  
30/8/2000  
REGISTRAR

Rejoinder not filed  
admit for and  
S.A. 12/9/2000  
Replies

## ORDERS OF THE TRIBUNAL

9. Order dated 15.3.2001

Learned counsel for the petitioner  
is absent when called. He has filed  
a Memo seeking early hearing of  
the O.A. In order dated 12.8.2001  
the O.A. has been ordered to be  
listed in its turn. Petitioner  
has stated in Memo that his  
case relates to disability pension.  
In consideration of this, let this  
be posted to 20.3.2001 for  
final disposal at the conclusion  
stage permitting no further  
time.

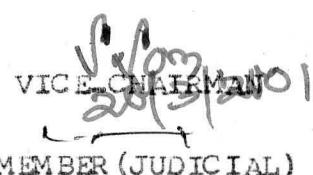
  
Vice-Chairman

  
Member(J)

10. 20.3.2001

Heard Shri P. Mohapatra, on behalf of  
Shri L. Dash, learned counsel for the petitioner and  
Shri S. Behera, learned Addl. Standing Counsel for the  
Respondents. In this petition the petitioner has  
claimed disability pension under Regulation 153 of  
Pension Regulation for Air force. Petitioner was  
working as Fitter and his air service No. is  
659510F. He says that disability pension under  
Pension Regulation is applicable to Airforce.

Under Section 2(a) of the A.T. Act, 1985,  
Central Administrative Tribunal has no jurisdiction  
to entertain an application with respect to grievance  
of the members of Armed Forces. In view of this it  
is submitted by the learned counsel for the petitioner  
that he may be permitted to withdraw this O.A. to  
be moved before the appropriate forum. In this view  
of the matter this O.A. is disposed of for being  
withdrawn. No costs.

  
VICE-CHAIRMAN  
20.3.2001  
MEMBER (JUDICIAL)